

M.E.S. CONTRACTORS

1989. Sardar Iqbal Singh: Will the Minister of Defence be pleased to state:

(a) the number of outstanding bills of contractors pending with M.E.S. for completed works on the 31st March, 1956; and

(b) the steps taken to clear them?

The Minister of Defence Organisation (Shri Tyagi): The required information is given below:

(a) 573.

(b) The bills will be cleared by the normal staff of the Military Engineer Services after technical and audit check, as prescribed by the Government. No special steps are considered necessary.

CURRENCY NOTES

1990. Sardar Iqbal Singh: Will the Minister of Finance be pleased to state:

(a) the number of notes of the denominational value of Rupee one and of higher values respectively for which special paper was purchased in the year 1955-56; and

(b) the value of the paper so purchased?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha):

(a) The number of notes of the denominational value of Rupee one and that of higher values, for which special paper was purchased in 1955-56, was 1061 millions and 1029 millions respectively.

(b) The value of the paper so purchased was Rs. 89 lakhs (Rs. 34 lakhs for One Rupee notes and Rs. 55 lakhs for other notes).

CENTRAL GEOPHYSICAL INSTITUTE

**1991. { Sardar Iqbal Singh:
Sardar Akarpuri:**

Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether a scheme for a Central Geophysical Institute was prepared and printed along with the report submitted to Government by the Planning Committee for Geophysics; and

(b) if so, the steps taken in that direction?

The Minister of Natural Resources (Shri K. D. Malaviya): (a) It was only a preliminary plan.

(b) The proposal could not be included in the First Five Year Plan but it was decided that, during the Plan period, the facilities available for Geophysical work in different Government organisations and Universities should be utilised. The establishment of a Geophysical Research Organisation has now been accepted in principle as a part of the Second Five Year Plan.

CESS, EXCISE AND EXPORT DUTIES ETC.

1992. Shri Debendra Nath Sarma: Will the Minister of Finance be pleased to state the amount of Excise, Cess and Export duties collected by the Government of India from tea, petrol and jute produced in the State of Assam in 1953-54, 1954-55 and 1955-56?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): The information regarding revenue derived from export duty and cess on Tea, cess on raw Jute and excise duties on Tea and Motor Spirit is being collected and will be placed on the table of the House as early as possible. There is no export duty on Motor Spirit; nor were there any exports of raw Jute during the years in question. Jute is also not liable to excise duty.